

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF JOTISRIRAM HIMGHAR PRIVATE LIMITED

| RELEVANT PARTICULARS |                                                                                                                                       |                                                                                                                                                            |
|----------------------|---------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.                   | Name of corporate debtor                                                                                                              | JOTISRIRAM HIMGHAR PRIVATE LIMITED                                                                                                                         |
| 2.                   | Date of incorporation of corporate debtor                                                                                             | 25/06/2013                                                                                                                                                 |
| 3.                   | Authority under which corporate debtor is incorporated / registered                                                                   | RoC-Kolkata                                                                                                                                                |
| 4.                   | Corporate Identity No. / Limited Liability Identification No. of corporate debtor                                                     | U01403WB2013PTC195017                                                                                                                                      |
| 5.                   | Address of the registered office and principal office (if any) of corporate debtor                                                    | P-3/5 Metropolitan Co-operative Society Housing Complex, Sector - 1, Kolkata 700105 IN                                                                     |
| 6.                   | Insolvency commencement date in respect of corporate debtor                                                                           | 13/03/2020 (uploaded on 16/03/2020)                                                                                                                        |
| 7.                   | Estimated date of closure of insolvency resolution process                                                                            | 08/09/2020                                                                                                                                                 |
| 8.                   | Name and registration number of the insolvency professional acting as interim resolution professional                                 | Shyamal Kumar Bhattacharjee<br>Registration No. IBBI/IPA-003/IP-N00092/2017-2018/10892                                                                     |
| 9.                   | Address and e-mail of the interim resolution professional, as registered with the Board                                               | <b>Address :</b><br>27/1 B. T. Road, Green View Apartment, Block-I, Flat 001, Kamarhati, Kolkata 700058<br><b>Email-ID :</b><br>shy_bhatta1990@yahoo.co.in |
| 10.                  | Address and e-mail to be used for correspondence with the interim resolution professional                                             | <b>Address :</b><br>27/1 B. T. Road, Green View Apartment, Block-I, Flat 001, Kamarhati, Kolkata 700058<br><b>Email-ID :</b><br>shy_bhatta1990@yahoo.co.in |
| 11.                  | Last date for submission of claims                                                                                                    | 26/03/2020                                                                                                                                                 |
| 12.                  | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | Not applicable                                                                                                                                             |
| 13.                  | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not applicable                                                                                                                                             |
| 14.                  | (a) Relevant Forms and<br>(b) Details of authorized representatives are available at:                                                 | <a href="http://www.ibbi.gov.in/downloadform.html">www.ibbi.gov.in/downloadform.html</a>                                                                   |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Joti sriram Himghar Private Limited on 13/03/2020.

The creditors of Jotisriram Himghar Private Limited are hereby called upon to submit their claims with proof on or before 26/03/2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons), Regulations, 2016 ("CIRP Regulations"). The proof of claims is to be submitted by way of the following specified forms in the CIRP Regulations:

Form B – for Claims by Operational Creditors

Form C - for Claims by Financial Creditors

Form D – for Claims by Workmen and Employees

Form E – for Claims by Authorized Representative of Workmen and Employees

Form F – for Claims by Creditors (Other than Financial Creditors and Operational Creditors)

In order to get a copy of the form, you may download the above mentioned forms from the website [www.ibbi.gov.in](http://www.ibbi.gov.in) (<http://www.ibbi.gov.in/downloadform.html>) and the CIRP Regulations.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 18/03/2020,

Place; Kolkata

  
Shyamal Kumar Bhattacharjee  
Interim Resolution Professional of  
Joti sriram Himghar (P) Ltd  
IBBI Regd No ; IBBI/IPA-003/IP-N00092/2017-18/10892

17/03/2020